

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH - COURT NO. III

EXCISE APPEAL No. 50756 of 2019

(Arising out of Order-in-Appeal No. BHO-EXCUS_001-APP-188-18-19 dated 23.08.2018 passed by Commissioner OF CGST, Customs and Central Excise-Bhopal)

The General Manager

Vehicle factory Jabalpur,
Vehicle Estate Adhartal,
Jabalpur

...Appellant

Versus

**Commissioner of Customs,
CGST & Central Excise, Bhopal**

GST Bhawan, 48, Administrative Area,
Arera Hills, Hoshangabad Road,
Bhopal - 462011

....Respondent

APPEARANCE:

Mr. Aditya Sharma, Advocate for the Appellant

Ms. Tamanna Alam, Authorised Representative for the Respondent

CORAM : HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)

Date of Hearing/ Decision: **29.11.2019**

FINAL ORDER No.: 51571/2019

AJAY SHARMA

An application dated 19.11.2019 has been received on behalf of the appellant stating that the appellant has filed declaration under "Sabka Viswas (Legacy Dispute Resolution) Scheme, 2019" and the Department has issued the discharge certificate also on 1.11.2019 and a prayer has been made by the appellant for permission to withdraw the instant appeal. The above said application dated 19.11.2019 has been taken on record.

2. In view of the facts mentioned hereinabove, the prayer is accepted and accordingly the matter is dismissed as withdrawn.

(order dictated and pronounced in the open court)

(AJAY SHARMA)
MEMBER (JUDICIAL)

Bhanu